IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

21. **IA 1252(MB)2024**
IN C.P. (IB)/836(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2024**

NAME OF THE PARTIES: Janakalyan Sahakari Bank Ltd. Through
Rp Mvk Ipe Llp
Vs
Ramnivas Vishnudas Agarwal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Ms. Ayushi Soni a/w Tanmay Bhave, Advocates for the Applicant present. None for the Respondent.
2. **IA-1252(MB)2024:** This is an Application filed for taking on record filed the Resolution Professional as per provision of Section 99(1) read with Section 99(7) of the Code. The same is taken on record.
3. Counsel for the Resolution Professional is directed to serve its report to the Personal Guarantor and Personal Guarantor is directed to file its report to that report within a period of fifteen days after receiving the report. Counsel for the Resolution Professional, Personal Guarantor and Financial Creditor are directed to be present on the next date of hearing.
4. List this matter for hearing on **06.05.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR